

**HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE
STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

R.O.C. NO. 16/E1/2017

DT: 03 -02-2017

C I R C U L A R

Sub: Decrees – Preparation of Decrees in Subordinate Courts in compliance with Rule 144 of A.P. Civil Rules of Practice and Circular Orders, 1980 – Certain instructions - Issued - Reg.

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The High Court, having observed some discrepancies in the decrees being prepared by the Subordinate Courts, hereby directs all the Judicial Officers in both the States of Telangana and Andhra Pradesh to be more cautious while preparing Decrees, and to mention all necessary particulars, including particulars of the suit property, wherever required, in compliance with Rule 144 of the A.P. Civil Rules of Practice and Circular Orders, 1980.

Any deviation would be viewed seriously.

NRD 3/2/17

REGISTRAR (ADMINISTRATION)

To

1. All the Unit Heads in both the States of Telangana and Andhra Pradesh (with a request to communicate the same to all the Judicial Officers in their District for strict compliance of the directions of the Hon'ble High Court)
2. Copy to the Section Officer, High Court of Judicature, Hyderabad (for codification)
3. Spare.